

| FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PARAMOUNT CONTENT SYNDICATORS PRIVATE LIMITED | |
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| RELEVANT PARTICULARS | |
| 1. Name of corporate debtor | Paramount Content Syndicators Pvt. Ltd. |
| 2. Date of incorporation of corporate debtor | 31/01/2013 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC MUMBAI |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U22222MH2013PTC240074 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Shop No 70, 1st Floor, Krystal Avenue CHS Ltd., R.N.A. Arcade, Lokhandwala Complex, Andheri West Mumbai, Mumbai City (MH) 400053, India |
| 6. Insolvency commencement date in respect of corporate debtor | Order dated 14.10.2019 (Certified order copy received date 15.10.2019) |
| 7. Estimated date of closure of insolvency resolution process | 180 days from the date of commencement of resolution process i.e. 11th April, 2020 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Name : VIPUL MITTAL Reg. No. : IBBI/PA-001/IP/1612/2018-19/12446 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Office No. 405 B-C-Block, Silver Mall, R N T Marg (Old Name : J M B Tower), South Tukoganj Gali No.02, Indore, Madhya Pradesh, 452001 Email: ca.vipulmittal09@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | 501, 5th Floor, Commercial Complex "Shrishti Square" Sonapur Junction, LBS Marg, Bhandup, West Mumbai-400078 Email: ip.paramount@gmail.com |
| 11. Last date for submission of claims | 28/10/2019 ; being the 14th day from the date of appointment of IRP |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink:- https://bbi.gov.in/home/downloads Physical Address: As mentioned Against entry No.10 |
| <p>Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the Paramount Content Syndicators Private Limited vide order No. C.P.(IB)-2824(MB)/2019 dated October 14, 2019 (date of receipt of order i.e. certified true copy by IRP, October 15, 2019)</p> <p>The creditors of Paramount Content Syndicators Private Limited, are hereby called upon to submit their claims with proof on or before 28/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA (Not Applicable). Submission of false or misleading proofs of claim shall attract penalties.</p> | |
| <p>Date : October 16, 2019 Place : Mumbai</p> <p style="text-align: right;">Vipul Mittal Interim Resolution Professional</p> | |




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